

Rep. by Act... 56 of 1979, S. 26 S. I.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE ACT, 1964

No. 9 OF 1964

[9th May, 1964]

An Act to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Armed Forces (Special Powers) Continuanace Act, 1964. Short title.

2. In the Armed Forces (Special Powers) Regulation, 1958 (hereinafter referred to as the Regulation), except in section 7, for the expression "Naga Hills—Tuensang Area", wherever it occurs, the expression "State of Nagaland" shall be substituted.

Substitution of references to Naga Hills—Tuensang Area in Regulation 2 of 1958.

3. In section 1 of the Regulation, in sub-section (4), for the words "six years", the words "seven years" shall be substituted.

Amendment of section 1.

4. In section 3 of the Regulation, for the words "Governor of Assam", the words "Governor of Nagaland" shall be substituted.

Amendment of section 3.

5. (1) The Armed Forces (Special Powers) Continuanace Ordinance, 1964 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had commenced on the 2nd day of April, 1964